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NATIONAL COMPANY LAW TRIBUNAL
SINGLE BENCH
CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 12/09/2017 AT 10.30 AM

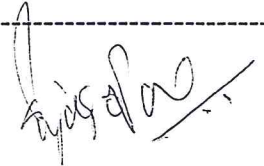
PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL

APPLICATION NUMBER :
PETITION NUMBER : TCP/536/ (IB)/2017
NAME OF THE PETITIONER(S) : AUTOCAP INDIA PVT LTD
NAME OF THE RESPONDENT(S) : INFONET ASIA PVT LTD
UNDER SECTION : 9 RULE 6

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
		REPRESENTATION BY WHOM	

S. Rajagopal

IRP



NAVEEN KUMAR
MURTHI

RESPONDENT

H. Naveen

ORDER

The matter is called. Shri S Rajagopal, appointed as IRP in this matter present and filed a memo stating that on receipt of orders of the Adjudicating Authority, he has made the paper publication and had a meeting with the Financial Creditors. He prayed for further instructions. The memo is taken on record. At this juncture, Shri Naveen Kumar Murthi, counsel for Corporate Debtor appeared and submitted that the Hon'ble High Court of Madras in CRP PD No.3278 of 2017 and CMP.15300 of 2017 passed an order of interim stay on condition that the petitioner deposits a sum of Rs.3,00,000/- within one week from the date of passing the order, i.e. dated 6.9.2017. Counsel for respondent further stated that in pursuance of the order of the High Court of Madras, he would be paying Rs.3,00,000/- today. Copy of the order passed by the Hon'ble High Court of Madras is taken on record. Time extended at request for passing appropriate order. Put up on 13.09.2017 at 10.30 A.M.

K Anantha Padmanabha Swamy
Member (Judicial)